CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

CP-105/2003 in MA-687/2003 OA-3363/2002

New Delhi this the 27th day of June, 2003.

Hon'ble Sh. Justice V.S. Aggarwal, Chairman Hon'ble Sh. S.K. Naik, Member(A)

CP-105/2003

Shri C.V. Gopinath,
S/o sh. Venkatakrishnaiah,
R/o D-1/3, Bharti Nagar,
Maharshi Marg,
New Delhi-3. Petitioner

(through Sh. M.K. Chawla, Advocate)

Dr. D.P.S. Seth,
Member(Services)
Department of Telecommunications,
Ministry of Communications,
Sanchar Bhawan, New Delhi. ... Respondent

(through Sh. D.S. Mahendru, Advocate)

ORDER (ORAL)
Shri Justice V.S. Aggarwal, Chairman

CP-105/2003

Since unconditional apology has been tendered and the amount recovered has been refunded, therefore, we discharge the notice.

OA-3363/2002

Learned counsel for respondents states that he will be filing reply within three weeks.

List it before Deputy Registrar on 22.07.2003 for completion of pleadings.

(S.K. Naik) Member(A)

(V.S. Äggarwal) Chairman